Unstarred Questions

Reservation policy in contractual appointments

†504. SHRIMATI CHHAYA VERMA: SHRI VISHAMBHAR PRASAD NISHAD:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that reservation policy is not being followed in contractual appointments in Central Universities and the Ministry due to which persons belonging to SC, ST and OBC are getting appointments on such posts in negligible number;
- (b) whether the Ministry would consider to ensure the compliance of reservation policy in contractual appointments; and
- (c) the number of contractual appointments made in Central Universities and the Ministry during the last five years, category-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SATYA PAL SINGH): (a) and (b) The Government of India norms for reservation of Scheduled Castes (SC), Scheduled Tribe (ST) and Other Backward Class (OBC) categories are followed for recruitment of teaching and nonteaching staff in the Central Universities.

As per instructions of Government of India, reservation is applicable to temporary appointments of more than 45 days duration and a separate register/roster register is maintained for purely temporary appointments of 45 days or more but which have no chance of becoming permanent or continuing indefinitely. The University Grants Commission has issued instructions from time to time to all the Central Universities for (i) implementation of Scheduled Castes/Scheduled Tribes/Other Backward Classes/ Persons with Disabilities reservation policy of the Government/UGC (ii) display of reservation roster on University website and (iii) filling up of remaining identified backlog reserved vacancies of these categories in teaching and non-teaching posts.

(c) Such information is not maintained centrally.

Suspension of first year students of IITs

505. SHRI SANJAY RAUT:

SHRI HARSHVARDHAN SINGH DUNGARPUR:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Ministry has suspended/dismissed first year students of IITs for not performing well in the examinations;

[†] Original notice of the question was received in Hindi.

- (b) if so, the details thereof and the reasons therefor; and
- (c) the remedial measures being taken to reinstate those students?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SATYA PAL SINGH): (a) to (c) Indian Institutes of Technology (IITs) are Autonomous Institutions governed by the Institutes of Technology Act, 1961 and the Statutes framed thereunder, which provide full autonomy to the IITs in deciding their academic matters. There are 23 IITs functioning in the country as on date, out of which IIT Delhi has informed that seven (7) undergraduate students were suspended/terminated during the Academic Session 2018-19 for repeated poor academic performance. IITs take various initiatives to improve the academic standard of the students, which include Peer Assisted Learning, Student Proficiency in English Programme, Students Mentorship Programme, Academic Rehabilitation Programme, Separate Faculty Advisor for SC/ST students, Summer Term Courses for weak students, nomination of Faculty Counsellors, Senior Student Counsellors, and Professional Counsellors etc.

Revision of fee structure for implementation of reservation

506. SHRIMATI WANSUK SYIEM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether despite all-round welcome for the newly enacted 10 per cent quota for the economically disadvantaged among the upper castes in educational institutions, there is concern of huge financial and infrastructural challenges in implementing the new quota provisions;
- (b) whether accommodating 10 per cent more students under the new quota regime means the universities have to increase the overall admission by 25 per cent; and
- (c) whether to fund additional infrafacilities and teaching staff, it would be necessary to revise the fee structure upwards?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SATYA PAL SINGH): (a) and (b) In accordance with the provision of the 103rd Constitutional Amendment Act, 2019, the 10 per cent quota for Economically Weaker Section Sections (EWS) would be applicable for admission in Central Educational Institutions (CEI) from the academic year 2019-2020 onwards.

Every CEI shall increase the number of seats over and above its annual permitted strength in each branch of study or faculty so that the number of seats available,